

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.219
CP 52 of 2019

Proceedings under Section 241-242 & 244 of Co.Act, 2013

IN THE MATTER OF:

Prakash Prahladbhai Gami

.....Applicant

V/s

Nilesh Prahladbhai Gami (Patel) & Ors

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Ms. Hirwa Dave, Adv. for Mr. Jaimin Dave, Adv.

For the Respondent

: Mr. Monaal Davawala, Adv. for R-2 & 3

Mr. Bhavdutt Bhatt, Adv.

ORDER

None present for respondent Financial Creditor. Ld. Counsel for the respondent submitted that CP (IB) 178 of 2022 is also pending and both matters are decided to be together.

List for further consideration on 06.06.2024.

Later on Ld. Counsel for the respondent Financial Creditor appeared.

Ld. Counsels for the parties are directed to file written submissions to decide merits of both the matters..

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)